

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:207
ANSWERED ON:17.07.2009
RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA
Owaisi Shri Asaduddin;Singh Shri Uma Shanaker

Will the Minister of POWER be pleased to state:

- (a) whether the work under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) has commenced after delay in some of the States in the country;
- (b) if so, the details thereof and the reasons therefor, State-wise;
- (c) whether a number of projects sanctioned under RGGVY during the last three years and the current year are running behind schedule;
- (d) if so, the details thereof and the reasons therefor, State-wise; and
- (e) the steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 207 TO BE ANSWERED IN THE LOK SABHA ON 17.07.2009 REGARDING RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA.

(a) & (b) : No, Madam. Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) is being implemented since April, 2005

(c) & (d) : The Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) projects in some states are running behind the schedule due to various reasons as given below:

Delay in receipt of Detailed Project Reports (DPRs) from some states.

Delay in forest clearance for execution of the Projects in some states.

Delays in land acquisition for 33/11 KV sub-stations by the States.

Limited number of qualified agencies available for execution of turnkey contracts.

Shortage of material and high prices.

Delays in issuance of road permit and way bills by few states, for import of material in the State.

Very poor upstream rural electricity infrastructure in some states.

Delay in finalization of BPL lists by some states.

Difficult terrain in some states.

Law & order problem including Maoist Violence in some states.

(e) : For effective implementation of RGGVY, the following steps have been taken:

(i) An inter-Ministerial Monitoring Committee review the progress of implementation.

(ii) States have been advised to set up district committees to monitor the progress of rural electrification works. All the states have notified formation of district committees, which include public representatives including MLAs & MPs.

(iii) The Government of India as also Rural Electrification Corporation (REC), conduct frequent review meetings with all the stakeholders; the concerned State Governments, state power utilities and implementing agencies for expeditious implementation of the scheme on the agreed schedules.

(iv) For speedier and effective implementation of projects, execution has been taken up on turnkey basis.

(v) To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY.

(vi) Fund flow has been streamlined including electronic transfer of funds through RTGS system directly to implementing agency.

(vii) Chief Ministers have been requested for expeditious implementation of the scheme.

(viii) Chief Secretaries of States have been requested to resolve a state level issues by holding State level Coordination Committee meetings for expeditious implementation of the scheme.

(ix) Grant amount of BPL connection has been enhanced to Rs.2200/- from Rs.1500/-.

(x) To take care of the cost escalation, cost norms for village electrification have been revised upwards.

(xi) Regional conclaves have been held in all regions to resolve implementation issues and bottlenecks.

(xii) A National Seminar was held in collaboration with IEEMA to resolve issues pertaining to material supplies.